

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1410 of 2019 in
DFR No. 725 of 2019**

Dated : 1st August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Co. Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Mr. Anup Jain
Ms. S. Rama

Counsel for the Respondent(s) :

ORDER

IA No. 1410 of 2019

(Application for condonation of delay in refiling appeal)

For the reasons set out in the application, delay of 104 days in refiling the appeal is condoned.

Application is disposed of.

DFR NO. 725 OF 2019

Issue notice to the respondent returnable on 05.09.2019. Dasti, in addition, is also permitted.

List the matter on **05.09.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/js

**(Justice Manjula Chellur)
Chairperson**